

**IN THE HIGH COURT OF BOMBAY AT GOA.**

**LD-VC-CW-166/2020**

Yashoda Tari and ors  
Vs  
State of Goa and ors.

.... Petitioners.

.... Respondents.

Shri D.Lawande, Shri P. Dangui and Shri G. Nadkarni,  
Advocates for the petitioners.

Shri D. Pangam, Advocate General with Ms. Maria Correia,  
Addl. Govt. Advocate for the respondent nos. 1 to 4.

**Coram:- M. S. SONAK &  
M. S. JAWALKAR, JJ.**

**Date:- 31<sup>st</sup> August, 2020.**

P.C.

This matter is directed to be taken up alongwith LD-VC-CW-147/2020 and LD-VC-CW-148/2020.

2. Accordingly, the parties are directed to complete their pleadings in this matter within two weeks from today and thereafter, liberty is granted to apply for fixed date for final disposal of this petition alongwith aforesaid connected petitions.

3. For the reasons set out in our order dated 24.8.2020 in the connected Writ Petitions, we decline interim relief. However, we make it clear that any action of the respondents

will be subject to further orders in this petition.

4. Petitioners to take steps to serve respondent no.5 in this petition at the earliest.

**M. S. JAWALKAR, J**

**M. S. SONAK, J.**

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